

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.155 of 2015 & IA No. 253 of 2015**

**Dated : 20<sup>th</sup> August, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Ltd. .... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Buddy Ranganadhan, Mr. Hasan  
Murtaza and Ms. Malavika Prasad

Counsel for the Respondent (s) : -

**ORDER**

Heard. Admit. Issue notice to the sole respondent, Delhi Electricity Regulatory Commission, returnable within three weeks from today. Counter affidavit may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving a copy to the other side. *Dasti* service is permitted.

**IA No. 253 of 2015** in this appeal has been moved by the appellant praying to file *legible copies* of some exhibits which are dim, hand written and illegible. This IA is allowed at the risk of the appellant. The appellant is permitted to file legible copy of the said exhibits. IA is accordingly disposed of.

Post this appeal for hearing on **06<sup>th</sup> October, 2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/dk*